

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT) No.317 of 2019**

**IN THE MATTER OF:**

**Abhishek Sharad**

**...Appellant**

**Vs.**

**Registrar of Companies, West Bengal**

**...Respondent**

**Present:**

**For Appellant: Ms. Soma Samantari, Advcoate.**

**For Respondent: Mr. Sanjib Kumar Mohanty, (R-1, Sr. Panel Central Govt Counsel).**

**ORDER**

**(Through Virtual Mode)**

**17.09.2020:** The Learned Counsel for the Appellant is not ready and prays for two weeks' time to argue the matter. However, this Tribunal is inclined to grant only ten days from today to the Appellant Side, to submit Arguments. Accordingly, the Registry is directed to List the matter on **1<sup>st</sup> October, 2020.**

In the meanwhile, it is open to the Appellant to file 'Notes of Written Submissions', of course after serving the copy of the same to the Respondent/ROC and the Registry is directed to receive the same.

**[Justice Venugopal M.]  
Member (Judicial)**

**[V.P.Singh]  
Member (Technical)**

**[Dr. Alok Srivastava]  
Member (Technical)**